

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 742 OF 2024**



IN THE MATTER OF:

MADAN SEN

...APPLICANTS

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

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THROUGH

DATE: 20.09.2024
PLACE: NEW DELHI

Sthavi

STHAVI ASTHANA
ADVOCATE FOR UPPCB
C1/131 MOTI BAGH, SHANTI PATH,
NEW DELHI-110021
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AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4, U.P.
POLLUTION CONTROL BOARD

I, Deepa Arora, aged about 59 years, W/o Dr. Rakesh Arora, R/o ,
presently at Noida, do hereby solemnly affirm and state as under:

1. That I am Regional Officer of Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"), Jhansi. I say that I am fully conversant with the facts of the case and am competent and authorised to swear the present Affidavit.
2. That the Hon'ble Tribunal vide order dated 01.07.2024 in the captioned matter had issued notice to the Respondents and directed for filing of response.
3. That vide letter dated 28.04.2023 the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh has granted/issued Environmental Clearance (EC) in favour of the Project Proponent, i.e. Respondent No.-5, M/s Chandrapal Singh, with regard to Gata No.-314, Khand-01 (Area-4.75 Hect.) at Village-Manikpura, Tehsil-



Deepa



Modh, Jhansi having EC Identification No.-EC23B001UP176919,
File No.-7335-6342.

A copy of the Environmental Clearance dated 28.04.2023 is annexed
hereto and marked as **ANNEXURE R4/1**.

4. That the District Magistrate, Jhansi has cancelled the Mining Lease
granted to the Respondent No. 5 and blacklisted him for 2 years vide
order dated 12.08.2024.

A copy of the order dated 12.08.2024 by the District Magistrate,
Jhansi is annexed hereto and marked as **ANNEXURE R4/2**.

5. That vide letter no.- 193439/UPPCB(UPPCBRO)
CTO/both/JHANSI/2023 dated 19.10.2023 the Uttar Pradesh
Pollution Control Board had issued Consent to Operate (CTO) in
favour of the Project Proponent/ Respondent No. 5. District
Magistrate, Jhansi vide its order dated 12.08.2024 has cancelled the
mining lease of the project proponent and blacklisted the project
proponent for two years. In view of this, U.P. Pollution Control
Board has kept in abeyance the CTO issued to the project proponent
till the further orders vide letter no.-H16482/C-2/NGT/24 dated
30.08.2024.

A copy of the Consent to Operate (CTO) dated 19.10.2023 is
annexed hereto and marked as **ANNEXURE R4/3**.



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A copy of the letter dated 30.08.2024 by UPPCB is annexed hereto and marked as **ANNEXURE R4/4**.

6. That a site visit was carried out by officials of Regional Office, UPPCB, Jhansi on 13.09.2024 wherein during inspection it was found that no mining activity is being carried out at the site at present.

A copy of the inspection report with photographs is annexed hereto and marked as **ANNEXURE R4/5**.

7. That U.P. Pollution Control Board has also sent a letter dated 13.09.2024 to Mining Officer, Jhansi asking for information regarding details of illegal mining done by project proponent, its quantity and its market rate, so that environmental compensation could be imposed against the project proponent for the quantity of illegal mining done by project proponent as per the guideline of Central Pollution Control Board for imposing Environmental Compensation.

A copy of letter dated 13.09.2024 sent by UPPCB is annexed hereto and marked as **ANNEXURE R4/6**.

8. That a reply vide letter dated 17.09.2024 was received from the Mining Department, Jhansi giving details of inspections conducted and fine imposed against the project proponent for illegal mining in



Deepa

contravention of the Uttar Pradesh Minor Minerals (Concession) Rules, 2021.

A copy of letter dated 17.09.2024 received from the Mining Department, Jhansi is annexed hereto and marked as **ANNEXURE R4/7**.

9. That UPPCB has issued a Show Cause Notice dated 19.09.2024 for imposition of Environmental Compensation against the project proponent for illegal mining on the basis of the information provided by Mining Inspector, Jhansi vide letter dated 17.09.2024.

A copy of Show Cause Notice dated 19.09.2024 issued by UPPCB against the project proponent is annexed hereto and marked as **ANNEXURE R4/8**.

10. That the status of compliance with various conditions of environmental clearance issued by SEIAA is monitored by Regional Office, Ministry of Environment, Forest and Climate Change as per the Environmental Clearance conditions and as per MoEF&CC, Govt. of India office memorandum dated 29.06.2010.

A copy of O.M. dated 29.06.2010 issued by MoEF&CC is annexed hereto and marked as **ANNEXURE R4/9**.



Deepa

11. That the above response of Uttar Pradesh Pollution Control Board is submitted before Hon'ble Tribunal for kind perusal and consideration.

Deepa

DEPONENT

VERIFICATION:

Verified at _____ on this ___ day of September, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Deepa

DEPONENT



Serial No. 1014/2024
Certified that the foregoing statement
sworn before me this day at.....
by Shri/Smt./Kam. Deepa Arora
to whom the contents of this affidavit have
been read over and explained and who
is identified by Shri. self
Received the legal fee Rs. 500/- only

RAJESH DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT
20/09/2024

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Proponent

SHRI. CHANDRA PAL SINGH

Krishna Nagar Colony, Khera Gadiyagaon, Tehsil and District Jhansi, U.P
-284003

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/403744/2022 dated 11 Nov 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC23B001UP176919 |
| 2. File No. | 7335-6342 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | "Sand/Morrum Mining" at Betwa River
Bed |
| 7. Name of Company/Organization | SHRI. CHANDRA PAL SINGH |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 28/04/2023

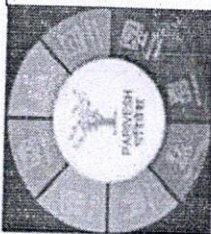
(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/403744/2022 & SEIAA, U.P File no-7335/6342

Sub: Environmental Clearance for Sand/Morrum Mining" at Betwa River Bed Gata No.- 314, Khand – 01, Village: Manikpura, Tehsil: Moth, District: Jhansi, U.P., (Leased Area: 4.75 Ha.).

Dear Sir,

This is with reference to your application / letter dated 09-06-2021, 11-08-2021, 11-11-2022, 23-11-2022 above mentioned subject. The matter was considered by 705th SEAC in meeting held on 25-11-2022 & 736th SEAC in meeting held on 20-03-2023 and 720th SEIAA in meeting held on 20-04-2023.

A presentation was made by the project proponent along with their consultant M/s P & M Solution to SEAC on 25-11-2022 & 20-03-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Sand/Morrum Mining" at Betwa River Bed Gata No.- 314, Khand – 01, Village: Manikpura, Tehsil: Moth, District: Jhansi, U.P., (Leased Area: 4.75 Ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. No. 271/Parya/SEIAA/6342/2021, Dated: 27/10/2021.
3. The public hearing was organized on 06/05/2022. Final EIA report submitted by the project proponent on 19/10/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/403744/2022
2. File No. allotted by SEIAA,UP	7335/6342
3. Name of Proponent	Shri Chandra Pal Singh s/o Shri Bhopal Singh
4.Full correspondence address of proponent and mobile no.	R/o Krishna Nagar Colony, Khera Gadiyagaon, Tehsil & District: Jhansi (U. P)
5. Name of Project	"Sand/ Moram" Mining project at Betwa River Bed
6. Project location (Plot/Khasra/Gata No.)	Gata No.314,Khand No.01
7. Name of River	Betwa River
8.Name of Village	Manikpura
9. Tehsil	Moth
10.District	Jhansi, U.P.
11. Name of Minor Mineral	"Sand/ Moram" Mining project at Betwa River Bed
12. Sanctioned Lease Area (in Ha.)	Total Lease Area: 4.75 Ha
13. Mineable Area (in Ha.)	3.529 Ha
14. Zero Level mRL	-
15. Max. & Min mRL within lease area	Highest Point :162 mRL Lowest Point :159 mRL
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate

(Source: Verified Khasra Map)	Pillars	Latitude (N)	Longitude (E)
	A	25°39'4.99"N	78°58'40.82"E
	B	25°39'09.27"N	78°58'43.45"E
	C	25°39'23.78"N	78°58'36.06"E
	D	25°39'20.91"N	78°58'40.71"E
	E	25°39'10.55"N	78°58'46.43"E
	F	25°39'03.30"N	78°58'43.62"E
17. Total Geological Reserves (Source: Approved Mining Plan)	40,770 m ³		
18. Total Mineable Reserves (Source: Approved Mining Plan)	23,750 m ³		
19. Total Proposed Production (in five years)	1,18,750 m ³		
20. Proposed Production/year	23,750 m ³ per annum		
21. Sanctioned Period of Mine lease	5 years		
22. Method of Mining	Opencast, semi-mechanized		
23. No. of Working days	260 Days		
24. Working hours/day	8 hours/day		
25. No. Of Workers	52		
26. No. of vehicles movement/day	4 Units (Assumed Loading Capacity: 40 T/Unit)		
27. Type of Land	State Government Land		
28. Ultimate Depth of Mining (Source: Approved Mining Plan)	0.56 m (162 mRL – 161.44 mRL)		
29. Nearest metalled road from site	1500 m		
30. Water Requirement	Purpose	Requirement (KLD)	
	Drinking	0.260	
	Suppression of Dust	10.5	
	Plantation	7.125	
	Total	17.885	
31. Name of QCI Accredited Consultant with QCI No. and period of validity.	P AND M Solution Certificate No.: NABET/EIA/1922/IA0053, Valid Till Dec 10/2022		
32. Any litigation pending against the project or hand in any court	No		
33. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Jhansi. Letter No. 2197/30एम. एम. सी/2020-21, Date - 19/02/2021.		
34. Details of Lease Area in approved DSR	Letter.No.184/M 228/2017 (Khanan niti)-दिनांक: 01.07.2021Sr. No.-6.		
35. Proposed CER Cost	Rs. 2.80 Lakhs (2 % of the total Project Cost)		
36. Proposed EMP Cost	Rs. 34.65Lakhs		
37. Length and width of Approach Road	Approach Road Length 1500 m & Width 7 m		
38. No. of Trees to be Planted	5000 Trees		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 25-11-2022 & 20-03-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 20-04-2023 and decided to grant the Environmental Clearance to the title project for collection of 23,750 m³ for lease area of 4.75 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The

- status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
 19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities: Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.

2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be

- prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
 16. The project proponent shall install solar light in their site office.
 17. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 18. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
 19. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 20. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 21. The project proponent should explore the possibilities of rainwater harvesting.
 22. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 23. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 24. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
 25. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
 26. Submit the study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
 27. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
 28. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 29. Environment management in according to environmental status and impact of the project.
 30. During the school opening and closing time transportation of minerals will be restricted.
 31. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
 32. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
 33. Pakkamotorable haul road to be maintained by the project proponent.
 34. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 35. Permission from the competent authority regarding evacuation route should be taken.
 36. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
 37. Provision for cylinder to workers should be made for cooking.
 38. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
 39. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
 40. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
 41. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
 42. Provision for two toilets and hand pumps should be made at mining site.

43. Drinking water for workers would be provided by tankers.
44. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
45. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
46. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
47. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
48. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
49. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
50. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
51. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
52. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
53. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
54. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
55. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
56. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
57. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
58. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
59. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
60. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance

from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

61. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
62. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
63. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
64. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
65. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
66. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
67. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
68. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
69. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
70. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
71. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
72. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
73. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
74. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
75. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

76. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
77. Waste water from potable use be collected and reused for sprinkling.
78. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 4/28/2023 7:30:47 PM
Page 11 of 11

कार्यालय जिलाधिकारी, झाँसी ।

(खनिज अनुभाग)

पत्रांक:- 512/30एम0एम0सी0 / 2024-25

दिनांक: 12/08/2024

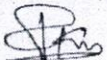
आदेश

जनपद-झाँसी के तहसील-मोंठ स्थित ग्राम-मनिकपुरा के आराजी संख्या 314 (खण्ड-01) रकवा 4.750 हें क्षेत्र पर बेतवा नदी तल स्थित बालू/मोरम का नीलामी पट्टा 05 वर्ष (दिनांक: 17.05.2023 से दिनांक: 16.05.2028 तक) की अवधि हेतु श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी-कृष्णा नगरकॉलोनी, खेरा गढियागांव तहसील व जनपद-झाँसी के पक्ष में स्वीकृत/निष्पादित है। उक्त स्वीकृत खनन पट्टा के पट्टा विलेख के भाग-02 के अनुसार जिला खनिज फाउण्डेशन न्यास की कुल धनराशि रू0 1151211.00 तथा टी0सी0एस0 की कुल धनराशि रू0 113545.00 की देयता प्रत्येक माह के प्रथम दिवस को देय हो गयी थी। जिसे आप द्वारा समयान्तर्गत जमा नहीं किया गया। उक्त स्वीकृत खनन पट्टा के डी0एम0एफ0 की धनराशि तथा टी0सी0एस0 की धनराशि का विवरण एवं बकाया (मूल/ब्याज) की स्थिति निम्नवत् है:-

पट्टा वर्ष	देय धनराशि व तीथे का विवरण						जमा धनराशि व तीथे का विवरण						बकाया एवं ब्याज की धनराशि का विवरण (डी0एम0एफ0 पर ब्याज- 15 प्रतिशत वार्षिक)			
	किश्त		डी0एम0एफ0	टी0एस0एस0	किश्त		डी0एम0एफ0	टी0एस0एस0	किश्त		डी0एम0एफ0	टी0एस0एस0				
	1	2	3	4	5	6	7	8	9	10	11	12	13			
प्रथम पट्टा वर्ष (23-24)	788500	78850	15770	788500	78850	-	-	-	-	-	3861	15770	-			
	01.05.2023	01.05.2023	01.05.2023	01.05.2023	27.09.2023	-	-	-	-	-	-	-	-			
	394250	39425	7885	394250	39425	-	-	-	-	-	1392	7885	-			
	01.06.2023	01.06.2023	01.06.2023	31.05.2023	27.09.2023	-	-	-	-	-	-	-	-			
	394250	39425	7885	394250	39425	-	-	-	-	-	-	7885	-			
	01.10.2023	01.10.2023	01.10.2023	29.06.2023	27.09.2023	-	-	-	-	-	-	-	-			
	394250	39425	7885	394250	39425	-	-	-	-	-	-	7885	-			
	01.11.2023	01.11.2023	01.11.2023	30.06.2023	27.09.2023	-	-	-	-	-	-	-	-			
	394250	39425	7885	394250	-	-	-	-	-	39425	4320	7885	-			
	01.12.2023	01.12.2023	01.12.2023	01.12.2023	-	-	-	-	-	-	-	-	-			
394250	39425	7885	394250	-	-	-	-	-	39425	3840	7885	-				
01.01.2024	01.01.2024	01.01.2024	27.12.2024	-	-	-	-	-	-	-	-	-				
394250	39425	7885	394250	-	-	-	-	-	39425	3360	7885	-				
01.02.2024	01.02.2024	01.02.2024	30.01.2024	-	-	-	-	-	-	-	-	-				
394250	39425	7885	394250	-	-	-	-	-	39425	2880	7885	-				
01.03.2024	01.03.2024	01.03.2024	30.01.2024	-	-	-	-	-	-	-	-	-				
394250	39425	7885	394250	-	-	-	-	-	39425	2400	7885	-				
01.04.2024	01.04.2024	01.04.2024	30.03.2024	-	-	-	-	-	-	-	-	-				
द्वितीय पट्टा वर्ष (24-26)	867350	867350	17347	867350	-	-	-	-	-	867350	1920	17347	-			
	01.05.2024	17.05.2024	01.05.2024	23.05.2024	-	-	-	-	-	-	-	-	-			
	433675	43368	8674	433675	-	-	-	-	-	43368	1440	8674	-			
01.06.2024	01.06.2024	01.06.2024	28.06.2024	-	-	-	-	-	-	-	-	-				
433675	43368	8674	433675	-	-	-	-	-	43368	960	8674	-				
01.10.2024	01.10.2024	01.10.2024	28.06.2024	-	-	-	-	-	-	-	-	-				
योग										1151211	26373	113545	-			

उपरोक्त तालिका के अनुसार डी0एम0एफ0 के मद में ब्याज सहित रू0 1177584.00 एवं टी0सी0एस0 के मद में रू0 113545.00 की धनराशि बकाया है। इस प्रकार कुल रू0 26,42,156.00 की धनराशि आपके ऊपर बकाया के रूप में देय है।

इसके अतिरिक्त कार्यालय पत्र संख्या-1897/30एम0एम0सी0/2023-24 दिनांक: 10.01.2024 के माध्यम से निरीक्षण आख्या दिनांक: 05.01.2024 में उल्लिखित तथ्यों के क्रम में नोटिस निर्गत कर उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-3, 36 एवं 42(ज) का उल्लंघन प्रथम बार पाये जाने पर नियम-58, 60(3) एवं 60(4) के अन्तर्गत रू0 10,50,000.00 की धनराशि अधिरोपित कर वसूली की कार्यवाही की गयी, कार्यालय पत्र संख्या-67/30एम0एम0सी0/2024-25 दिनांक: 25.04.2024 के माध्यम से निरीक्षण आख्या दिनांक: 22.04.2024 में उल्लिखित तथ्यों के क्रम में नोटिस निर्गत कर उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-36(1) व 42(ज)(1) का उल्लंघन द्वितीय बार पाये जाने पर नियम-60(3) एवं 60(4) के अन्तर्गत



रु0 5,25,000.00 की धनराशि अधिरोपित कर वसूली की कार्यवाही की गयी, पुनः कतिपय प्राप्त शिकायतों के आधार पर प्रशनगत खनन पट्टा क्षेत्र का दिनांक: 01.05.2024 को उपजिलाधिकारी,मौठ की अध्यक्षता में (राजस्व विभाग, पुलिस विभाग एवं खनिज विभाग) आकस्मिक निरीक्षण किया गया, जिसमें 05 सक्शन मशीन (लिफ्टर) के माध्यम से खनन किया जाना पाया गया, जो उ0प्र0 उपखनिज (परिहार) नियमावली,2021 के नियम-42(ज)(1) का उल्लंघन तृतीय बार पट्टाधारक द्वारा किया गया। जिसमें कार्यालय पत्र संख्या-104/30एम0एम0सी0/2024-25 दिनांक: 04.05.2024 के माध्यम से नोटिस निर्गत कर उक्त नियमावली के नियम-60(4) के अन्तर्गत रु0 25,00,000.00 की धनराशि अधिरोपित कर वसूल की गयी एवं कार्यालय में पत्र संख्या-342(1)/30एम0एम0सी0/2024-25 दिनांक: 03.07.2024 के द्वारा प्रशनगत खनन पट्टे में कतिपय शिकायतों के आधार पर दिनांक: 27.06.2024 को राजस्व विभाग एवं खनन विभाग की संयुक्त दल द्वारा किये गये निरीक्षण में खनन पट्टा क्षेत्र में पी0टी0जेड0 कैमरा लगा हुआ नहीं पाया जाना, स्वीकृत क्षेत्र से बाहर प्रतिबंधित मशीन लिफ्टर के माध्यम से अवैध खनन कर 390.00 घनमीटर भण्डारित किये जाने का कृत्य उपखनिज (परिहार) नियमावली-2021 के नियम-3, 35, 36(1) व 42ज(1) का उल्लंघन पाये जाने पर नियम-58, 60(3) एवं 60(4) के अन्तर्गत रु0 13,77,400.00 की धनराशि अधिरोपित करते हुए उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-3, 35, 36(1), 36(2), 42ज(1) एवं पर्यावरण शर्तों तथा निष्पादित पट्टाविलेख में उल्लिखित शर्तों का उल्लंघन बार-बार किये जाने के दृष्टिगत उक्त नियमावली,2021 के नियम-60(1) के अन्तर्गत पट्टा निरस्तीकरण क्यों न कर दिया जाय के सम्बन्ध में स्पष्टीकरण स्वयं अथवा अधिवक्ता के माध्यम से प्रस्तुत करने हेतु निर्देशित किया गया, जिसमें पट्टाधारक द्वारा दिनांक: 20.07.2024 को अधिवक्ता के माध्यम से प्रार्थना-पत्र इस कार्यालय में प्रस्तुत किया गया, जिसमें उल्लेख किया गया है कि

“(1) यह कि आप द्वारा प्रेषित नोटिस में कतिपय शिकायतों का हवाला दिया गया है परन्तु प्रार्थी की उन शिकायती प्रार्थना पत्रों को उपलब्ध नहीं कराया गया है। (2) यह कि नोटिस में दिनांक: 27.06.2024 को राजस्व विभाग एवं खनन विभाग की संयुक्त दल द्वारा जाँच किया जाना दर्शाया है परन्तु उक्त जाँच के पूर्व प्रार्थी को कोई सूचना नहीं दी गयी। (3) यह कि निरीक्षण आख्या प्रार्थी को उपलब्ध नहीं करायी गयी है। (4) यह कि नोटिस में अंकित निरीक्षण आख्या के प्रस्तर-2 में खनन पट्टा क्षेत्र में पी.टी.जेड कैमरा लगा हुआ नहीं पाया गया यह अंकित किया गया है। श्रीमान्जी प्रार्थी द्वारा स्वीकृत खनन स्थल क्षेत्र पर पी.टी.जेड. कैमरा लगाया गया था। साक्ष्य में फोटा संलग्न है। (5) यह कि नोटिस के प्रस्तर-3 में अंकित कथन प्रशनगत खनन पट्टा क्षेत्र में एक प्रतिबंधित मशीन (लिफ्टर) पाया गया के सम्बन्ध में निवेदन करना है कि पूर्व में उक्त लिफ्टर मशीन को कब्जे में लेकर खनन विभाग द्वारा सील कर सुपुर्दगी अन्य व्यक्ति (ग्राम प्रधान) को दी गयी थी। उक्त लिफ्टर का प्रयोग खनन प्रक्रियाओं में नहीं किया गया है। उक्त आरोप बिना किसी साक्ष्य के लगाया गया है। (6) यह कि नोटिस के प्रस्तर-4 में अंकित कथन कि प्रशनगत पट्टा क्षेत्र के बाहर पट्टाधारक द्वारा खनन कर बालू/मोरम भण्डारित किया जाना पाया गया है, के सम्बन्ध में निवेदन है कि प्रार्थी द्वारा स्वीकृत खनन क्षेत्र के बाहर किसी प्रकार का कोई खनन नहीं किया गया है। उक्त आरोप किस आधार पर लगाया गया है के सम्बन्ध में कोई विवरण नहीं दिया गया है दर्शायी गयी मात्रा नियमानुसार खनन पट्टा स्वीकृत क्षेत्र से खनन किया गया है एवं उक्त खनिज की मात्रा के स्वामित्व का भुगतान किया गया है। (7) यह कि जबाव/स्पष्टीकरण से यह स्पष्ट है कि प्रार्थी के द्वारा उपखनिज परिहार नियमावली-2021 के नियम-3,35,36(1) व 42(ज)(1) का कोई उल्लंघन नहीं किया है। (8) यह कि प्रार्थी के द्वारा सक्शन मशीन या लिफ्टर के माध्यम से खनन स्वीकृत क्षेत्र से बाहर जाकर या स्वीकृत क्षेत्र के अंदर उपरोक्त मशीन से कोई भी खनन नहीं किया गया है इसलिये प्रार्थी पर नियम-60(2) व 60(3) एवं 60(4) के अन्तर्गत कोई धनराशि आरोपित नहीं की जा सकती है। (9) यह कि प्रार्थी के द्वारा स्वीकृत खनन क्षेत्र के बाहर इसलिये प्रार्थी पर उक्त आधार पर 336 घनमीटर बालू/मोरम की रायल्टी, खनिज मूल्य तथा शास्ति आरोपित नहीं की जा सकती है। (10) यह कि कतिपय शिकायतकर्ता जो कि पूर्व में अवैध खनन करते रहे हैं उनका अवैध खनन से समर्पित नहीं है तो उनका संज्ञान नहीं लिया जाना चाहिये। प्रार्थी की शिकायती प्रार्थना पत्र की गई जाँच लिये गये ब्यानों की प्रति प्रदान किया जाना कानूनन आवश्यक है जिससे कि प्रार्थी उनसे जिरह कर सके। प्रार्थी की जाँच आख्या भी प्रदान नहीं की गयी। समस्त कार्यवाही जाँच एक पक्षीय रूप से सम्पादित की गयी है जो साक्ष्य में ग्राह्य नहीं है। (11) यह कि प्रार्थी द्वारा नोटिस में अंकित सभी आरोपों का जबाव दिया जा चुका है। प्रार्थी पर लगाये गये आरोप मिथ्या है व साक्ष्य से साबित नहीं है इसलिये उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-61(1) के अन्तर्गत कार्यवाही नहीं की जा सकती है।”

उपरोक्त प्रस्तुत उत्तर दिनांक: 20.07.2024 के सम्बन्ध में यह उल्लेखनीय है कि प्रश्नगत खनन पट्टाधारक को निर्गत नोटिस दिनांक: 03.07.2024 में निरीक्षण आख्या दिनांक: 27.06.2024 पूर्ण रूप से अंकित प्रेषित की गयी। प्रश्नगत खनन पट्टा क्षेत्र में पी0टी0जेड0 कैमरा लगाये जाने सम्बन्धी कोई भी फोटोग्राफ/साक्ष्य संलग्न नहीं किया गया है। पट्टाधारक (श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह) द्वारा प्रश्नगत खनन पट्टा क्षेत्र में कुल चार बार किये गये निरीक्षण दिनांक: 05.01.2024, 22.04.2024, 01.05.2024 व 27.06.2024 के अनुसार निष्पादित पट्टाविलेख की शर्तों एवं उपबन्धों का उल्लंघन तथा उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-3, 35, 36(1), 42(ज)(1) का भी उल्लंघन किया गया है, जिसमें पट्टेधारक द्वारा निरीक्षण दिनांक: 05.01.2024, 22.04.2024 एवं 01.05.2024 में पायी गयी अनिमितताओं के कारण उक्त नियमावली, 2021 के अन्तर्गत अधिरोपित शास्ति की धनराशि को जमा किया गया। जिससे स्वतः स्पष्ट है कि पट्टेधारक द्वारा पट्टाविलेख की शर्तों एवं उपबन्धों का उल्लंघन तथा उक्त नियमावली, 2021 के नियम-3, 35, 36(1), 42(ज)(1) का भी उल्लंघन बार-बार किया जा रहा है, जो निरीक्षण आख्या दिनांक: 27.06.2024 फोटोग्राफ(साक्ष्य) सहित प्रस्तुत तथ्यों से भी स्पष्ट है।

इसके अतिरिक्त प्रश्नगत खनन पट्टा क्षेत्र के सम्बन्ध में मा0 राष्ट्रिय हरित अधिकरण न्यायालय में योजित ओ0ए0 संख्या-442/2024 मदन सेन बनाम उ0प्र0 राज्य सरकार व अन्य में पारित आदेश दिनांक: 01.07.2024 जो अधिकारिक वेबसाईट पर दिनांक: 03.07.2024 को अपलोड किया गया, जिसका कार्यकारी अंश बिन्दु संख्या-06 के अनुपालन किये जाने एवं उपजिलाधिकारी मोंठ की अध्यक्षता में राजस्व एवं खनन विभाग की निरीक्षण दिनांक: 04.07.2024 में उल्लिखित तथ्यों के दृष्टिगत पट्टेधारक को कार्यालय पत्र संख्या-344/30एम0एम0सी0/2024-25 दिनांक: 06.07.2024 के द्वारा खनन पट्टा क्षेत्र में स्थापित सी0सी0टी0वी0 कैमरा एवं आर0एफ0आई0डी0 स्कैनर द्वार की गयी समस्त रिकार्डि को उपलब्ध कराये जाने हेतु निर्देशित किया गया है। जिसमें पट्टेधारक द्वारा दिनांक: 20.07.2024 को प्रत्युत्तर मय पेन-ड्राईव कार्यालय में प्रस्तुत किय गया, उक्त पेन-ड्राईव में रिकॉर्डिंग विडियो दिनांक: 01.06.2024 से 30.06.2024 तक कोई लगातार(Continuous) विडियो क्लिप उपलब्ध नहीं है, जबकि पेन-ड्राईव में उपलब्ध विडियो क्लिप कई भागों में विभाजित है। जिसमें दिनांक, टाईम व लोकेशन अंकित नहीं है। जिससे मा0 राष्ट्रिय हरित अधिकरण में योजित आवेदन संख्या-442/2024 में न्यायालय द्वारा दिनांक 01.07.2024 को पारित आदेश का अनुपालन एवं किसी भी निष्कर्ष पर पहुंचना असम्भव न होने के दृष्टिगत पट्टेधारक को पुनः प्रश्नगत खनन पट्टा क्षेत्र की लगातार(Continuous) विडियो क्लिप वांछित विवरण के साथ उपलब्ध कराने हेतु कार्यालय पत्र संख्या:-474/30एम0एम0सी0/2024-25 दिनांक: 02.08.2024 के माध्यम से अन्तिम नोटिस निर्गत किया गया। परन्तु पट्टेधारक द्वारा अब तक कोई विडियो रिकॉर्डिंग वांछित विवरण के साथ उपलब्ध नहीं कराया गया।

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-61 में उल्लिखित प्राविधान निम्नवत् है:-

- (1) पट्टेदार द्वारा इन नियमों या पट्टे में दी गई या दी गई समझी जाने वाली शर्तों और प्रसंविदाओं के सिवाय उनके, जो स्वामित्व, भाटक या राज्य सरकार को देय अन्य धनराशियों के भुगतान से संबंधित हो, भंग या उल्लंघन किये जाने की दशा में राज्य सरकार पट्टेदार को अपना मामला बताने की युक्तियुक्त अवसर प्रदान करने के पश्चात् पट्टा समाप्त कर सकती है। यह अधिकार नियम-60 के उपबन्धों के अतिरिक्त होगा और इसका उस पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।
- (2) यदि उप नियम (1) अथवा नियम-59 के अधीन पट्टा समाप्त कर दिया जाता है तो पट्टेदार का जिलाधिकारी द्वारा दो वर्ष से अनधिक ऐसी अवधि के लिए जैसा कि वह उचित समझे, काली सूची में डाल सकता है, जो विभाग की वेबसाईट पर अपलोड की जायेगी और ऐसी अवधि के दौरान उसको इस नियमावली के अधीन कोई खनिज परिहार अनुमन्य नहीं होगा। इस संबंध में यथास्थिति, खनन पट्टे के रजिस्टर में या नीलामी रजिस्टर के अभ्युक्ति वाले स्तम्भ में एक प्रविष्टि अंकित कर दी जायेगी।

अतः उपरोक्त समस्त तथ्यों के आलोक में पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन/प्रत्युत्तर दिनांक: 20.07.2024 आधारहीन, साक्ष्यविहीन, तथ्यों के परे हाने एवं सन्तोषजनक उत्तर न प्रस्तुत किये जाने तथा निष्पादित पट्टाविलेख की शर्तों एवं उपबन्धों का उल्लंघन, मा0 राष्ट्रिय हरित अधिकरण के आदेशों के उल्लंघन तथा उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-3, 35, 36(1), 42(ज)(1) का भी उल्लंघन किये जाने के दृष्टिगत

प्रस्तुत स्पष्टीकरण को निरस्त करते हुये उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के नियम-61 में उल्लिखित प्राविधानों के अन्तर्गत निम्नलिखित आदेश पारित किये जाते हैं:-

- 1- जनपद-झाँसी के तहसील-मोंठ स्थित ग्राम-मनिकपुरा के आराजी संख्या 314 (खण्ड-01) रकवा 4.750 हे० क्षेत्र पर बेतवा नदी तल स्थित बालू/मोरम का नीलामी पट्टा 05 वर्ष (दिनांक: 17.05.2023 से दिनांक: 16.05.2028 तक) की अवधि हेतु श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी-कृष्णा नगरकॉलोनी, खेरा गढियागांव तहसील व जनपद-झाँसी के पक्ष में स्वीकृत बालू/मोरम के उक्त नीलामी पट्टा को एतद् द्वारा निरस्त किया जाता है।
- 2- पट्टाधारक द्वारा जमा प्रतिभूति की धनराशि रू० 9,85,625.00 को नोटिस दिनांक: 03.07.2024 में अधिरोपित धनराशि रू० 13,77,400.00 से समायोजित करने के उपरान्त शेष बकाया धनराशि रू० 3,91,775.00 को खनिज के निर्धारित लेखाशीर्षक "0853 अलौह खनन तथा धातुकर्म उद्योग" में जमा करना सुनिश्चित करें। श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह द्वारा बकाया वांछित धनराशि निर्धारित समय से जमा नहीं किये जाने पर बकाया धनराशि को भू-राजस्व की भांति वसूल करने की कार्यवाही की जायेगी।
- 3- नियमावली के नियम-61(2) में उल्लिखित प्राविधानों के अधीन पट्टाधारक श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी-कृष्णा नगरकॉलोनी, खेरा गढियागांव तहसील व जनपद-झाँसी के नाम को दो वर्ष की अवधि हेतु काली सूची में डाला जाता है।
- 4- उपरोक्त तालिका के अनुसार जिला खनिज फाउण्डेशन न्यास (डी०एम०एफ०) के मद में ब्याज सहित रू० 1177584.00 एवं अग्रिम विलम्ब पर देय तिथि से 15 प्रतिशत वार्षिक ब्याज सहित वसूल किये जाने हेतु पृथक से वसूली प्रमाण-पत्र (आर०सी०) निर्गत किया जाय।
- 5- उपरोक्त तालिका के अनुसार आयकर (टी०सी०एस०) की धनराशि रू० 113545.00 पट्टाधारक से वसूल करने के निमित्त अपने स्तर से आवश्यक कार्यवाही करने हेतु आयकर विभाग को संसूचित किया जाय।

जिलाधिकारी,
झाँसी।

01/08/23

पत्रांक व तद् दिनांक:

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
- 2- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
- 3- वरिष्ठ पुलिस अधीक्षक, झाँसी।
- 4- अपर आयुक्त, आयकर विभाग, झाँसी को इस आशय से प्रेषित कि पट्टाधारक से टी.सी.एस(आयकर) की उक्त धनराशि रू० 113545.00 वसूल करने हेतु अपने स्तर से आवश्यक कार्यवाही करने का कष्ट करें।
- 5- अपर जिलाधिकारी(न्यायिक), झाँसी।
- 6- उपजिलाधिकारी/क्षेत्राधिकारी, मोंठ।
- 7- श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी-कृष्णा नगरकॉलोनी, खेरा गढियागांव तहसील व जनपद-झाँसी।

जिलाधिकारी,
झाँसी।

01/08/23



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

193439/UPPCB/Jhansi(UPPCBRO)/CTO/both/JHANSI/2023

Date: 19/10/2023

To,

M/s

Chandra Pal Singh

Gata No. 314, Khand 01 of Area 4.75 Ha, Village Manikpura,
 Tehsil Moth, District Jhansi, State Uttar Pradesh.,JHANSI,284003

Application Id-
22886493

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Chandra Pal Singh** located at **Gata No. 314, Khand 01 of Area 4.75 Ha, Village Manikpura, Tehsil Moth, District Jhansi, State Uttar Pradesh.,JHANSI,284003.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Chandra Pal Singh granted for the period from **19/10/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	23750	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 23750 Cu meter/Year by opencast and semi mechanized mining in 4.75 Hectare Lease area at Gata No. 314, Khand 01 , Village Manikpura, Tehsil Moth, District Jhansi, State Uttar Pradesh
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP176919 dated 28.04.2023, and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF & CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2024.01.08 13:55:11 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2024.01.08 13:55:24 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।



132
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-4

संदर्भ सं०
Ref. No.

सेवा में,

H/16482 /CTO-2/NGT-07/24
मैसर्स चन्द्र पाल सिंह,
गाटा सं०-314, खण्ड-01 (क्षेत्रफल-4.75 हे०)
ग्राम-मानिकपुरा, तहसील-मोठ,
जनपद-झांसी।

दिनांक

Date 30.8.24

विषय- मैसर्स चन्द्रपाल सिंह, गाटा सं०-314, खण्ड-01 (क्षेत्रफल-4.75 हे०), ग्राम-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को बोर्ड द्वारा निर्गत संचालनार्थ सहमति (जल/वायु) को निष्प्रभावी किये जाने के सम्बंध में।
महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-742/2024 Madan Sen S/o Jagdish Prasad Versus State of Uttar Pradesh में पारित आदेश दिनांक 01.07.2024 के अनुक्रम में क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 30.08.2024 द्वारा सूचित किया गया है कि कार्यालय जिलाधिकारी, झांसी के आदेश संख्या 512/30 एम०एम०सी०/2024-25 दिनांक 12.08.2024 द्वारा जनपद-झांसी के तहसील-मोठ स्थित ग्राम-मानिकपुरा के आराजी संख्या 314 (खण्ड-01) रकबा 4.750 हे० क्षेत्र पर बेतवा नदी तल स्थित बालू/मोरम के खनन हेतु श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी-कृष्णा नगर कालोनी, खेरा गढियागांव, तहसील व जनपद झांसी के पक्ष में 05 वर्ष (दिनांक 17.05.2023 से 16.05.2028) की अवधि हेतु स्वीकृत नीलामी पट्टे को निरस्त किया गया है।

क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 30.08.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत राज्य बोर्ड द्वारा निर्गत संचालनार्थ सहमति (सी०टी०ओ०) सर्टिफिकेट Ref No. 193439/UPPCB/Jhansi(UPPCBRO) /CTO/both/JHANSI/2023 dated 19/10/2023 को रिवोक किये जाने की संस्तुति प्रेषित की गयी है।

आपकी खनन इकाई को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत राज्य बोर्ड द्वारा सी०टी०ओ० सर्टिफिकेट Ref No. Ref No. 193439/UPPCB/Jhansi(UPPCBRO) /CTO/both/JHANSI/2023 dated 19/10/2023 को दिनांक 31.12.2027 तक की अवधि हेतु निर्गत किया गया था। उक्त सहमति आदेश में अधिरोपित विशिष्ट शर्त संख्या-03 निम्नानुसार है -

"..... 3. If the lease agreement expired prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease....."

खनन इकाई को राज्य बोर्ड द्वारा जारी सी०टी०ओ० सर्टिफिकेट दिनांक 19.10.2023 में अधिरोपित शर्त संख्या 3 तथा कार्यालय जिलाधिकारी, झांसी के उपरिसंदर्भित पत्र दिनांक 12.08.2024 के माध्यम से खनन पट्टा निरस्त किये जाने के दृष्टिगत क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 30.08.2024 द्वारा आपकी खनन इकाई मैसर्स चन्द्रपाल सिंह, गाटा सं०-314, खण्ड-01 (क्षेत्रफल-4.75 हे०), ग्राम-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को बालू/मोरम खनन हेतु राज्य बोर्ड से निर्गत सी०टी०ओ० सर्टिफिकेट दिनांक 19.10.2023 को रिवोक किये जाने की संस्तुति की गयी है।

अतः उपरोक्त परिप्रेक्ष्य में क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 30.08.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत आपकी खनन इकाई चन्द्रपाल सिंह, गाटा सं०-314, खण्ड-01 (क्षेत्रफल-4.75 हे०), ग्राम-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को खनन कार्य हेतु राज्य बोर्ड से निर्गत सी०टी०ओ० सर्टिफिकेट दिनांक 19.10.2023 को अग्रिम आदेशों तक निष्प्रभावी किया जाता है तथा उक्त स्थल पर लीज आवंटन के सम्बंध में भविष्य में कोई आदेश जारी होने पर तदानुसार कार्यवाही की जायेगी। आपको निर्देशित किया जाता है कि उक्त स्थल पर बिना पूर्व अनुमति के खनन कार्य न किया जाये।

भवदीय,

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि-

1. जिलाधिकारी, झांसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. जिला खान अधिकारी, झांसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ कि उपरोक्त निर्देशों का अनुपालन सुनिश्चित करायें तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

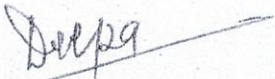
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

मैसर्स चन्द्रपाल सिंह, गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को कारण बताओ नोटिस एवं पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में आख्या।

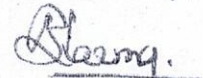
उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन O.A. No.-742/2024 Madan Sen S/o Late Jagdish Prasad, Versus State of Uttar Pradesh है। उक्त के अनुक्रम में अद्योहस्ताक्षरी द्वारा दिनांक 13.09.2024 को मैसर्स चन्द्रपाल सिंह, गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोठ, जनपद-झांसी का निरीक्षण किया गया। निरीक्षण आख्या विन्दुवार निम्नवत् है।

1. मैसर्स चन्द्रपाल सिंह, गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को EC Identification No. - EC23B001UP176919 File No. - 7335-6342 Date of Issue EC - 28/04/2023 को पर्यावरण स्वीकृति निर्गत की गयी थी।
2. मैसर्स चन्द्रपाल सिंह, गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोठ, जनपद-झांसी के अक्षांश 25.653232 एवं देशान्तर 78.978085 है। उद्योग द्वारा मौरंग खनन-23750.00 क्यबिक मीटर/वर्ष किया जाता था।
3. मैसर्स चन्द्रपाल सिंह, गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को राज्य प्रदूषण नियंत्रण बोर्ड के संदर्भ संख्या 193439/UPPCB (UPPCBRO)CTO/both/JHANSI/2023 DATE 19/10/2023 द्वारा समहमति जल/वायु निर्गत किया गया है।
4. मैसर्स चन्द्रपाल सिंह, गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोठ, जनपद-झांसी द्वारा अवैध खनन कार्य किया गया। दिनांक 12.08.2024 द्वारा खनन पट्टा मैसर्स चन्द्रपाल सिंह, गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को निरस्त किया गया है।
5. मैसर्स चन्द्रपाल सिंह, गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को राज्य बोर्ड के पत्रांक एच16482/सी-2/एन0जी0टी0/24 दिनांक 30.08.2024 द्वारा सहमति (जल एवं वायु) अग्रिम आदेशो तक निष्प्रभावी किया गया है।
6. खान निरीक्षक, झांसी द्वारा दिनांक 05.01.2024 को किये गये निरीक्षण के आधार पर अपर जिलाधिकारी (न्यायिक), झांसी के पत्रांक 1897/30एम0एम0सी0/2023-24 दिनांक 10.01.2024 द्वारा खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस निर्गत किया गया था।
7. निरीक्षण के समय खनन स्थल पर किसी भी प्रकार का खनन कार्य होने का साक्ष्य नहीं पाया गया। खनन स्थल पर वेतवा नदी में जल प्रवाह अत्यधिक था।
8. खनन विभाग द्वारा प्राप्त अवैध खनन का विवरण संलग्न है।

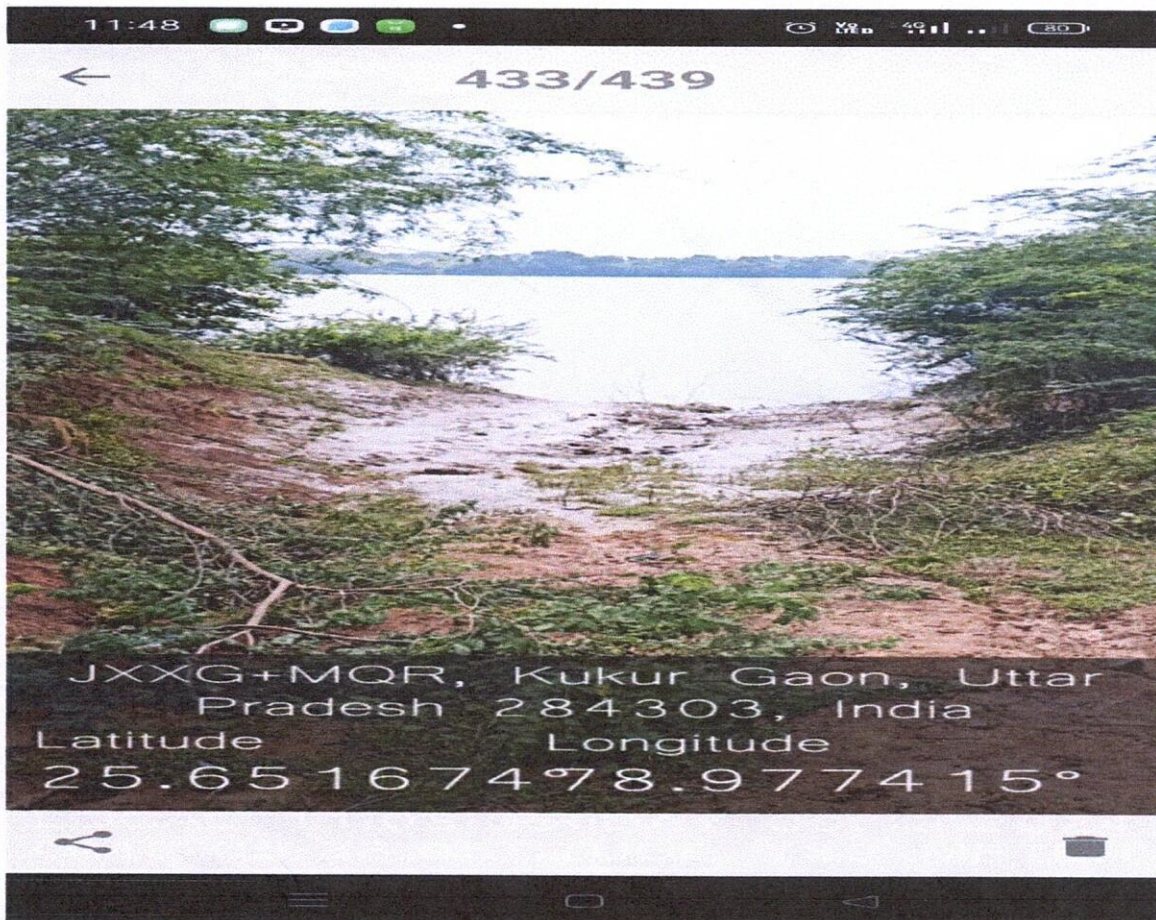
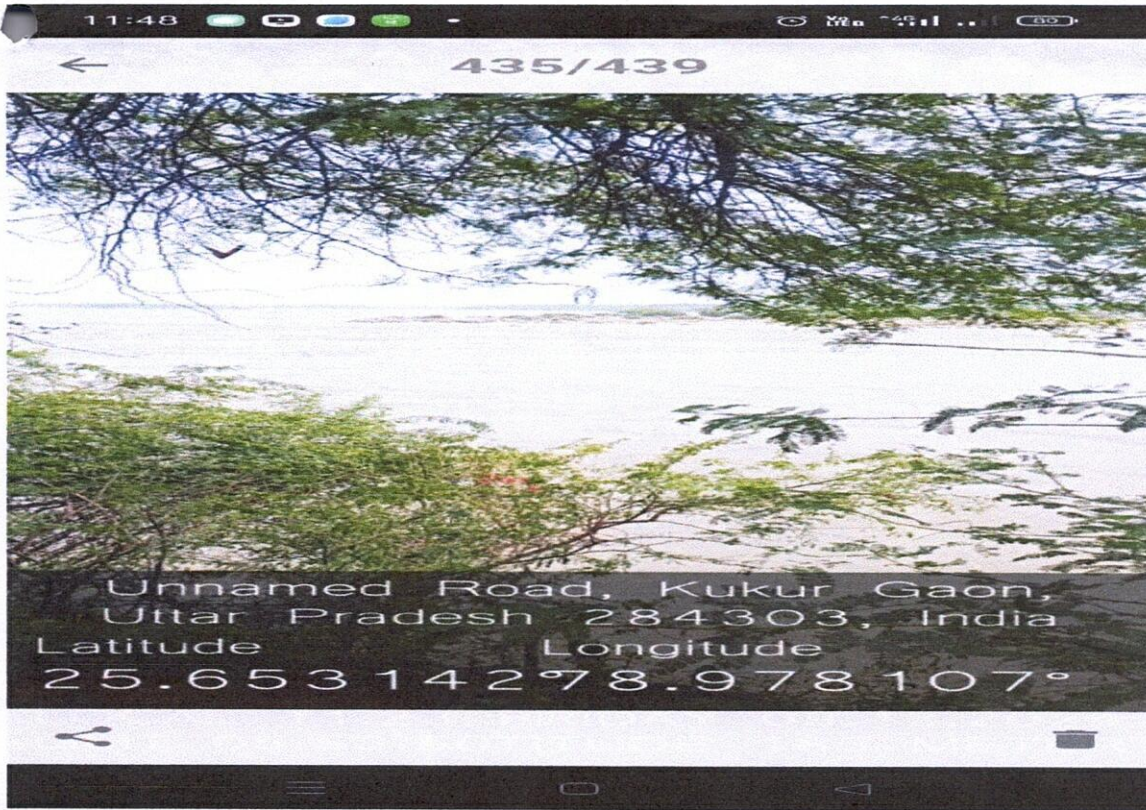
अतः उक्त तथ्यों के आधार पर खनन पट्टा धारक को कारण बताओ नोटिस एवं पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की जाती है।



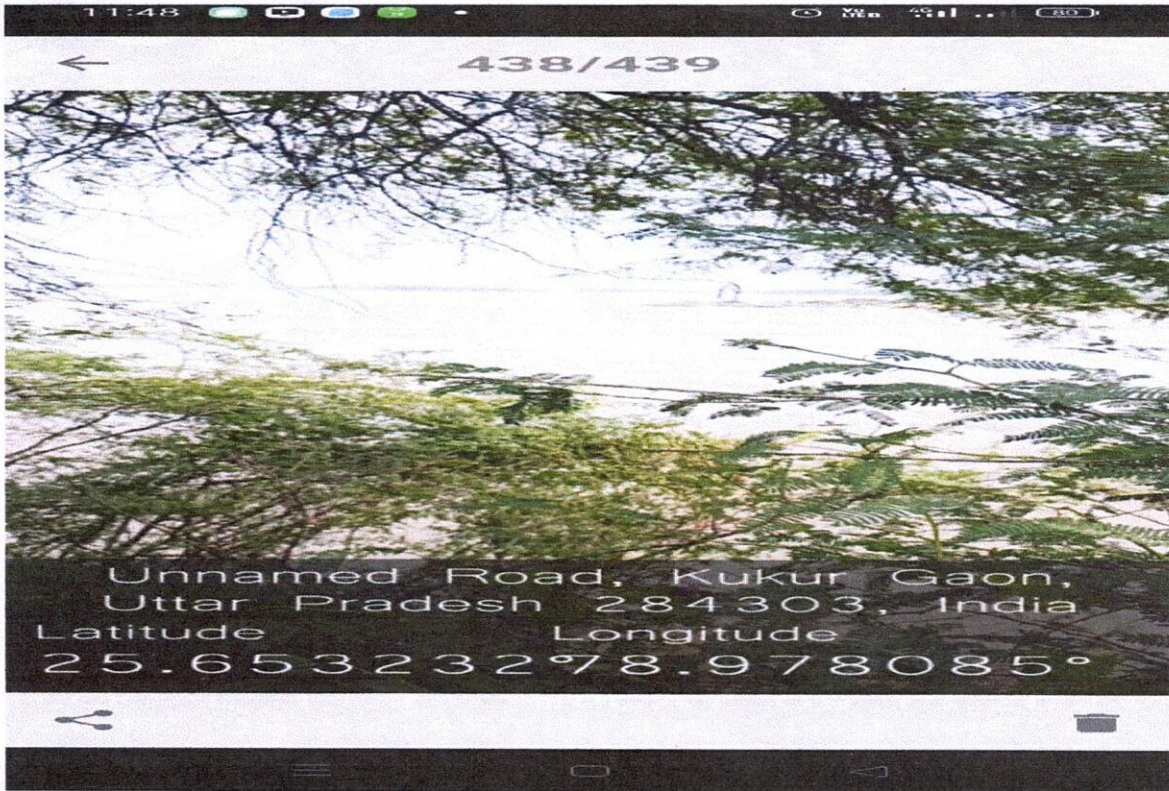
क्षेत्रीय अधिकारी सहोदया



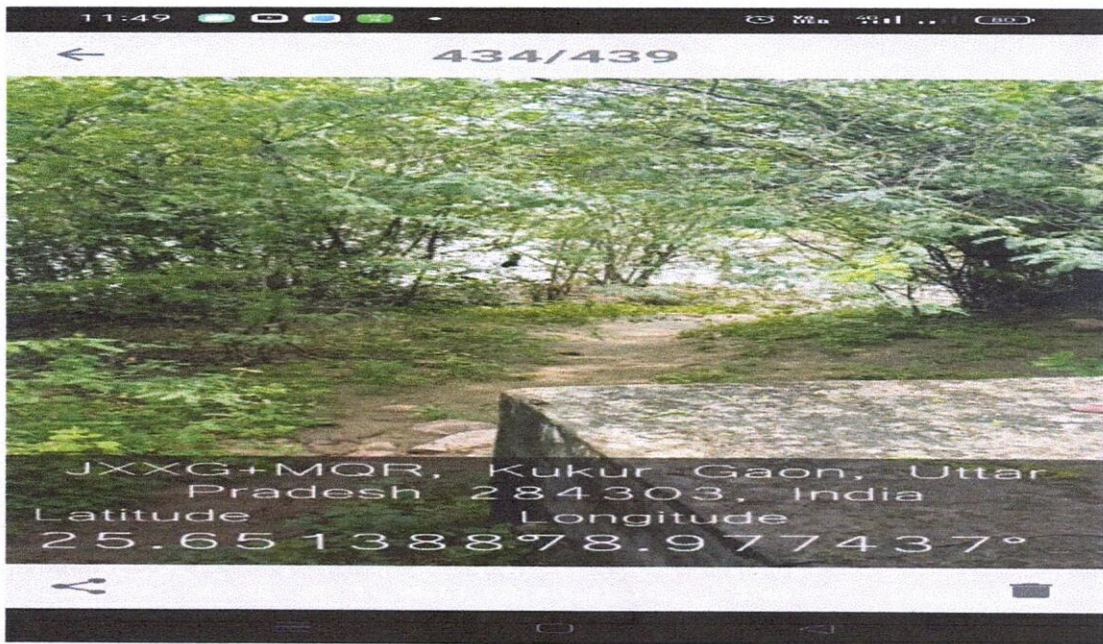
(अनिल कुमार शर्मा)
वैज्ञानिक सहायक



Deepa



Deepa



Deepa



क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं० 364/OA-742/24
Ref. No.

दिनांक 13.09.2024
Date.....20

सेवा में,
जिला खान अधिकारी
जनपद-झांसी।

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विचाराधीन O.A. No.-742/2024
Madan Sen S/o Late Jagdish Prasad, Versus State of Uttar Pradesh में पारित
आदेश दिनांक 01.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुक्रम में मैसर्स चन्द्रपाल सिंह द्वारा गाटा नं०-314, खण्ड-01 (क्षेत्रफल-4.75 है०) गाँव-मानिकपुरा, तहसील-मोट, जनपद-झांसी में अवैध खनन से सम्बन्धित सूचना वांछित है अतः मैसर्स चन्द्रपाल सिंह द्वारा किये गये अवैध खनन की मात्रा, अवैध खनन का बाजार मूल्य एवं लगाये गये जुर्माने का दिनांक वार विवरण देने का कष्ट करें। जिससे उक्त के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली को अवगत कराया जा सकें।

भवदीय
13-9-24
(दीपा अरोरा)
क्षेत्रीय अधिकारी

कार्यालय जिलाधिकारी, झाँसी।

(खनिज अनुभाग)

पत्रांक- 616/30एम0एम0सी0/2024-25

दिनांक: 17/09/2024

सेवामें,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषणनियंत्रण बोर्ड, झाँसी।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विचाराधिन O.A. No.-742/2024 Madan Sen S/o Late Jagdish Prasad. Versus State of Uttar Pradesh में पारित आदेश दिनांक: 01.07.2024 के सम्बन्ध में।

महोदया,

उपर्युक्त विषयक अपने पत्र संख्या-364/04-742/24 दिनांक: 13.09.2024 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से जनपद-झाँसी के तहसील-मोंठ स्थित ग्राम-मनिकपुरा के आराजी संख्या-314 (खण्ड-1) रकवा-4.75 हे0 में पट्टाधारक श्री चन्द्रपाल सिंह द्वारा किये गये अवैध खनन की मात्रा, अवैध खनन का बाजार मूल्य एवं लगाये गये जुर्माना का दिनांक वार विवरण चाही गयी है।

उक्त के सम्बन्ध में कार्यालय में उपलब्ध अभिलेखों के अनुसार प्रश्नगत क्षेत्र में किये गये कृत कार्यवाही का विवरण निम्नवत् है:-

क्र0 सं0	निरीक्षण का दिनांक	अवैध खनन की मात्रा	अधिरोपित की गयीजुर्माना की धनराशि	
			उत्तर प्रदेश (उपखनिज) नियमावली, 2021 के जिस नियम के अनुसार जुर्माना किया गया	अधिरोपित की गई धनराशि
1	05.01.2024	जलधारा में खनन का साक्ष्य पाया गया व अन्य अनियमित्तार्यें पाई गयी।	नियम- 58	5,00,000.00
			नियम- 60 (4)	5,00,000.00
			नियम- 60(3)	50,000.00
2	22.04.2024	जलधारा में खनन का साक्ष्य पाया गया व अन्य अनियमित्तार्यें पाई गयी।	नियम- 60(3)	25,000.00
			नियम-60(4)	5,00,000.00
3	01.05.2024	जलधारा में खनन का साक्ष्य पायागया व अन्य अनियमित्तार्यें पाई गयी।	नियम- 60(4)	25,00,000.00
			नियम- 60(4)	5,00,000.00
27.06.2024		खनन पट्टा क्षेत्र के बाहर 336 घनमीटर बालू/मोरम भण्डारित किया जाना पाया गया व अन्य अनियमित्तार्यें पाई गयी।	नियम-58	5,00,000.00
			नियम-60(2)	50,000.00
			नियम- 60(3)	25,000.00
			खनिज मूल्य	2,52,000.00
			रायल्टी	50,400.00

उपरोक्त के अतिरिक्त यह भी अवगत कराना है कि कार्यालय पत्र संख्या-512/30एम0एम0सी0/2024-25 के माध्यम से प्रश्नगत पट्टा को जिलाधिकारी महोदय द्वारा दिनांक: 12.08.2024 को निरस्त किया जाचु का है।

भवदीय

[Signature]
17/09/2024
खान निरीक्षक,
झाँसी।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.

1174/24
A-2/NGT-662/24

दिनांक

Date

19/9/24

मैसर्स चन्द्र पाल सिंह,
गाटा सं०-314, खण्ड-01 (क्षेत्रफल-4.75 हे०)
ग्राम-मानिकपुरा, तहसील-मोठ,
जनपद-झांसी।

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 30.08.2024 द्वारा सूचित किया गया कि कार्यालय जिलाधिकारी, झांसी के आदेश संख्या 512/30 एम०एम०सी०/2024-25 दिनांक 12.08.2024 द्वारा जनपद-झांसी के तहसील-मोठ स्थित ग्राम-मानिकपुरा के आराजी संख्या 314 (खण्ड-01) रकबा 4.750 हे० क्षेत्र पर बेतवा नदी तल स्थित बालू/मोरम के खनन हेतु श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी-कृष्णा नगर कालोनी, खेरा गढियागांव, तहसील व जनपद झांसी के पक्ष में 05 वर्ष (दिनांक 17.05.2023 से 16.05.2028) की अवधि हेतु स्वीकृत नीलामी पट्टे को निरस्त किया गया है।

यह कि आपकी खनन इकाई को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत राज्य बोर्ड द्वारा सी०टी०ओ० सर्टिफिकेट Ref No. 193439/UPPCB/Jhansi(UPPCBRO) /CTO/both/JHANSI/2023 dated 19/10/2023 को दिनांक 31.12.2027 तक की अवधि हेतु निर्गत किया गया था।

यह कि खनन इकाई को राज्य बोर्ड द्वारा जारी सी०टी०ओ० सर्टिफिकेट दिनांक 19.10.2023 में अधिरोपित शर्त संख्या 3 तथा कार्यालय जिलाधिकारी, झांसी के उपरिसंदर्भित पत्र दिनांक 12.08.2024 के माध्यम से खनन पट्टा निरस्त किये जाने के दृष्टिगत क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 30.08.2024 द्वारा आपकी खनन इकाई मैसर्स चन्द्रपाल सिंह, गाटा सं०-314, खण्ड-01 (क्षेत्रफल-4.75 हे०), ग्राम-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को बालू/मोरम खनन हेतु राज्य बोर्ड से निर्गत सी०टी०ओ० सर्टिफिकेट दिनांक 19.10.2023 को रिवोक किये जाने की संस्तुति की गयी है।

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 30.08.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत राज्य बोर्ड के पत्र दिनांक 30.08.2024 द्वारा आपकी खनन इकाई मैसर्स चन्द्रपाल सिंह, गाटा सं०-314, खण्ड-01 (क्षेत्रफल-4.75 हे०), ग्राम-मानिकपुरा, तहसील-मोठ, जनपद-झांसी को खनन कार्य हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत निर्गत सी०टी०ओ० सर्टिफिकेट दिनांक 19.10.2023 को अग्रिम आदेशों तक निष्प्रभावी किया गया है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-742/2024 Madan Sen S/o Jagdish Prasad Versus State of Uttar Pradesh में पारित आदेश दिनांक 01.07.2024 के सुसंगत अंश निम्नवत है:-

"..... 2. Further plea of the applicant is that Respondent No. 5 is violating the EC conditions as also the provision of Sustainable Sand Mining Management Guidelines, 2016. In support of the plea learned counsel for the applicant during course of the arguments has referred to the photographs filed from page 67 to page 73. He has also referred to the notice dated 10.01.2024 annexure A-6 sent by the District Magistrate, Jhansi mentioning above the violation of the Rules and also using the prohibited machinery and carrying out the illegal sand mining in the main stream of the river and proposing to impose the penalty for the same. He has also submitted that though the complaint in respect of the main stream mining, was made on 03.06.2024 Annexure A-8 but no action has been taken by the concerned Authorities till now....."

यह कि उपरोक्त वर्णित आदेश के अनुपालन में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी के पत्र दिनांक 13.09.2024 द्वारा जिला खान अधिकारी, झांसी द्वारा किये गये अवैध खनन की मात्रा, उसका बाजार मूल्य एवं लगाये गये जुर्माने का दिनांकवार विवरण उपलब्ध कराये जाने की अपेक्षा की गयी। तत्कम में जिला खान अधिकारी, झांसी के पत्र दिनांक 17.09.2024 द्वारा सूचित किया गया है कि चन्द्रपाल सिंह, गाटा सं०-314, खण्ड-01 (क्षेत्रफल-4.75 हे०), ग्राम-मानिकपुरा, तहसील-मोठ, जनपद-झांसी के निरीक्षण दिनांक 27.06.2024 के दौरान खनन पट्टा क्षेत्र के बाहर 336 घन मीटर बालू/मोरम भण्डारित किया जाना पाया गया है, जिसका खनिज मूल्य रूपये 2,52,000/- है।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

Nagar Nigam 113 direction for CCRP (2)

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

(2)

यह कि मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र $Compensation = D \times (1 + RF + DF)$ के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 4,53,600/- आती है, जिसमें D (Market Value of Illegally Mined Material)=2,52,000/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है।

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 4,53,600/- (रू0 चार लाख तिरपन हजार छः सौ मात्र) है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न आपकी इकाई के विरुद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही खनन कार्य एवं अवैध खनन किये के फलस्वरूप रू0 4,53,600/- (रू0 चार लाख तिरपन हजार छः सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरुद्ध रू0 4,53,600/- (रू0 चार लाख तिरपन हजार छः सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त-2)

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, झांसी।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त-2)

21

J-11013/5/2009-IA II
Govt. of India
Ministry of Environment and Forests
IA Division

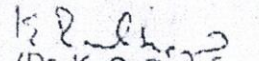
By Speed Post

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110 003.
29th June 2010

Office Memorandum

1. The Regional offices of Ministry of Environment and Forests have been entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according environment clearance to various developmental projects under the EIA and CRZ Notifications. For the purpose, the officers from the Regional offices have been undertaking visits to the projects and based on the observations made during the visit, the monitoring reports are submitted to the Ministry of Environment and Forests.
2. It has been observed that the monitoring reports are often submitted very late, even in cases of serious violations, thereby, prejudicing effective action against the units found non compliant to the environment clearance conditions and defeating the very purpose of monitoring.
3. In view of the above, it has been decided that the Regional offices will, henceforth, send the monitoring reports to monitoring cell of IA division within one month of monitoring of project/ unit in respect of these projects which have been found in gross violation of environment clearance conditions. However, in all other cases, a simple statement indicating name of units monitored along with summary statement of observations made during monitoring may be sent every month for all other projects monitored in the previous month.

This issues with the approval of the Competent Authority.


(Dr. K. C. Rathore)
Scientist "F"

To

1. The Chief Conservator of Forests, Ministry of Env & Forests, Regional Office (East), A/3, Chandrasekharpur, Bhubaneswar 751023 Orissa.
2. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (South), Kendriya Sadan, 4th floor, E & F wings, 17th Main Road, Koramangala II B, Bangalore-560034
3. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (WZ), Kendriya Paryavaran Bhawan E-5, Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal 452016, M.P.
4. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NEZ) Uplands Road, Laitumkhrak, Shillong 793003, Meghalaya
5. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (CZ), Kendriya Bhawan, 5th floor, Sector "H", Aliganj, Lucknow 226020 U.P.
6. The Chief Conservator of Forests, Ministry of Env & Forests, Regional Office (NZ) Bays No. 24 25, Sector 31A, Duxshin Marg, Chandigarh 16